

I/13

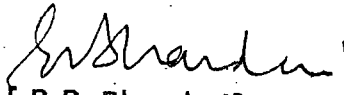
O.A. No. 55/2005
Date of order: 10.01.2008

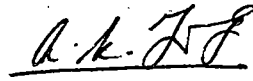
Mr. B. Khan, counsel for applicant.
Mr. Salil Trivedi, counsel for respondents No. 1 & 2.
Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents No. 3.

Mr. B. Khan, learned counsel for the applicant submits that on instructions of the applicant, this O.A. be allowed to be dismissed as withdrawn at this stage.

It is further pointed out that there is no interim order in favour of the applicant.

In view of the above statement, this O.A. is allowed to be dismissed as withdrawn at this stage.

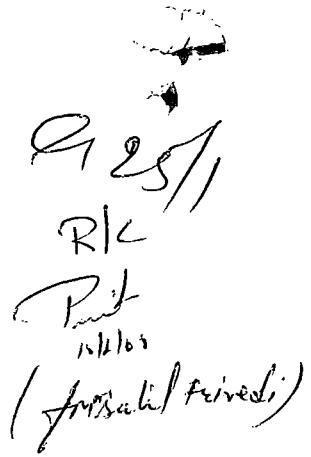

[R.R. Bhandari]
Member (A)


[A.K. Yog]
Member (J)

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Part II and III destroyed
in my presence on 01/12/14
under the supervision of
section officer () as per
order dated 19/8/14

Section officer (Record)


P 25/11
R/K
Prit
15/1/08
(Salil Trivedi)

Received Copy
A.M. (K. K. Ak.)
21/1/08